CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU



Hearing through video conferencing

O.A./61/1229/2021

This the <u>16th</u> day of <u>August</u>, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Fiza Kazmi, Age 23 years, D/o Hafiz Hussain Shah, R/o H no. 27, Near Ddugky College, Channi Rama, Jammu.	
Advo	Applicant.
Versus	
1.	Commissioner/ Secretary to Health and Medical Education Department – 180001.
2.	Principal, Government Medical College, Jammu - 180001Respondents
Advocate:- Mr. Rajesh Thapa, DAG	

ORDER ORAL

Hon'ble Mr. Anand Mathur, Member (A):

Learned counsel for the applicant submits that for redressal of her grievance, the applicant has already preferred a representation dated 07.06.2021 (Annexure A-5) before the Principal, Government Medical

College, Jammu (Respondent no. 2), a copy of which has been annexed at Annexure A-5 to the OA.

- 2. Learned counsel for the applicant has fairly submitted that the applicant would be satisfied, if a direction is given to the Principal, Government Medical College, Jammu (Respondent No. 2) to consider and decide her representation dated 07.06.2021 (Annexure A-5) in a time bound manner. She further submits that while deciding the representation, the present OA may also be treated as part of representation.
- 3. Learned counsel appearing on behalf of the respondents seeks time to file counter affidavit.
- 4. However, looking to the submissions made by the learned counsel for the applicant, there is no need to call for counter from the respondents and the OA can be disposed off at the admission stage itself.
- 5. Accordingly, the O.A. is disposed off with a direction to the Principal, Government Medical College, Jammu (Respondent no. 2) to consider and decide the representation of the applicant dated 07.06.2021 (Annexure A-5 of OA) within a period of one month from the date of receipt of certified copy of this order. While deciding the representation,

this OA may also be treated as part of representation of the applicant. The order so passed shall be communicated to the applicant forthwith.

- 6. No order as to costs.
- 7. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

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